

SHRI M. C. SHAH: Some cases were raised. Government asked for the opinions of the Custodians, received them and passed orders. Other cases are still under examination. If the hon. Member wants I can just read out the whole thing. It is about 2-3 pages; I mean in respect of these seven cases there are three pages and I can read out the disposal of each case.

MR. CHAIRMAN: You need not read it.

SHRI J. V. K. VALLABHARAO: I would like to know whether the Government have examined those specific cases and are about to pass orders or have they already finished examining those cases?

SHRI M. C. SHAH: Whenever specific questions are brought to the notice of Government, an enquiry is made into each individual case and then we just examine whether the action taken by the Custodians is proper or not. If the action taken by a Custodian is proper then we cannot interfere and if the action taken is not proper then we issue instructions to take action as indicated by Government. So I think the hon. Member wants that much information.

SHRI J. V. K. VALLABHARAO: Am I to understand that this question is still pending with the Government?

SHRI M. C. SHAH: Sir,, I said that there are other cases which are pending. That I have said in my reply. Ten cases have been sent again by the Association and we have asked for reports on those ten cases. First there were seven cases; we have disposed of all those seven cases.

BILLS PENDING BEFORE THE TRAVANCORE-COCHIN STATE LEGISLATIVE ASSEMBLY AT THE TIME OF ITS RECENT DISSOLUTION

*385. SHRI GOVIND AN NAIR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the names of the various bills pending before the Travancore-Cochin State Legislative Assembly at the time of its recent dissolution; and

(b) whether Government propose shortly to introduce in the Parliament (i) the Tenants' Improvement Bill, (ii) the Verumpattadars' Bill, (iii) the Nationalisation of Transport Bill, (iv) the Improvement of the conditions of Private School Teachers Bill and other bills that were pending before the State Assembly?

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT) : (a) A statement is laid on the Table of the House.

(b) A Bill conferring on the President the power to make Jaws for the State of Travancore-Cochin has been passed by Lok Sabha yesterday and will be considered by this House during this Session. After this Bill is enacted, the question whether any of the legislative measures pending at the time of dissolution of Travancore-Cochin Legislature should be enacted as a President's Act will be considered.

STATEMENT

List of Bills pending before the Travancore-Cochin Legislature on the date of its dissolution.

<u>Name of Bill</u>	<u>Stage of the Bill</u>
---------------------	--------------------------

A. Official Bills

State Aid to Industries (Amendment) Bill.	The Bill has been reported upon by Select Committee.
Maternity Benefit (Amendment) Bill	Do.
Court of Wards Bill	Do.
Bhoodan Yagna Bill	Do.
Chitties Bill	Do.
Municipal (Amendment) Bill	Pending with Select Committee.
Public Canals and Public Ferries Bill.	Do.
Lime Shells (Control) Bill.	Do.
Land Conservancy (Amendment) Bill	Do.

Electricity Supply Un- Pending with
dertakings Acquisi- Select Committee.
tion Bill.

Public Gambling Bill . Do.

Verumpattamdar's Bill . Do.

Restriction on Posses- Do.
sion and Ownership of
Lands Bill.

Special Rights in Lands Do.
Abolition Bill.

Irrigation Bill . Taken up for
consideration
but not passed.

Compensation for Ten- Do.
ants' Improvements
Bill.

B. Non-official Bills

Debt Relief Bill . Pending with
Select Com-
mittee.

Completion of Nation- Do.
alisation of Trans-
port Bill.

Malayala Brahmin Bill Do.

Cochin Co-operative Introduced.
Land Mortgage Bank
(Amendment) Bill.

Artisans' Protection Bill Do.

Private School Teach- Do.
ers' Lot Improve-
ment Bill

Prevention of Eviction Do.
of Kudikidappukars
(Amendment) Bill.

SHRI GOVINDAN NAIR: Do Government
propose to legislate into law any of the
pending non-official Bills?

SHRI GOVIND BALLABH PANT: There
are some non-official Bills.

SHRI GOVINDAN NAIR: I wanted to
know whether the Government propose to
legislate into law any of the pending non-
official Bills.

SHRI GOVIND BALLABH PANT:
Government will consider all the official and
non-official Bills that were pending at the
time.

PENDING CASES IN THE TRAVANCORE- COCHIN STATE

*386. SHRI GOVINDAN NAIR: Will the
Minister for HOME AFFAIRS be pleased to
state:

(a) the present number of cases taken up
and pending trial under

section 107 of the Criminal Procedure Code
in Travancore-Cochin;

(b) the number of such cases pending
trial for more than (i) one year; (ii) two years;
(hi) three years, and (iv) four years; and

(c) the reasons as to why the jurisdiction
over trial and conviction of cases taken up
under the above section is still being vested in
the executive even after the separation of the
judiciary from the executive in Travancore-
Cochin State?

THE MINISTER FOR HOME AFFAIRS
(SHRI GOVIND BALLABH PANT): (a) to (c). The
information is being collected and will be laid
on the Table of the House as soon as possible.

रेल इंजनों के लिये नये ईंधन की खोज

* ३८७. श्रीमती सावित्री निगम : क्या
प्राकृतिक संसाधन तथा वैज्ञानिक मन्त्रालय
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जीलगोरा की ईंधन-अनु-
संधान-संस्था ने रेल इंजनों को चलाने के
लिए किसी नये किस्म के ईंधन का पता
लगाया है? और

(ख) यदि हां, तो इस ईंधन के उपयोग
से एक वर्ष में फी ईंजन कितने कोयले की
बचत हो सकेगी ?

+ [DISCOVERY OF A NEW FUEL FOR RUNNING LOCOMOTIVES

*387. SHRIMATI SAVITRY DEVI
NIGAM: Will the Minister for NATURAL
RESOURCES AND SCIENTIFIC RESEARCH be
pleased to state:

(a) whether the Fuel Research Institute,
Jealgora has discovered a new kind of fuel for
running railway locomotives; and

(b) if so, how much coal per engine can
be saved in a year by the use of this fuel?

(English translation.